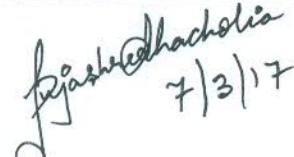


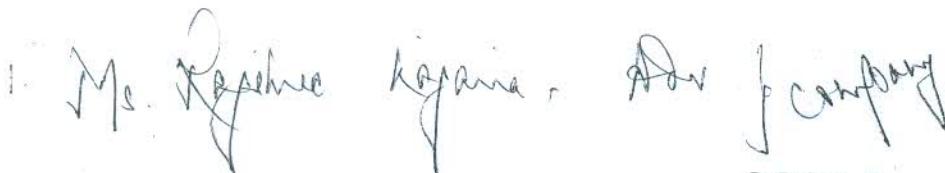
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 29 /2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th March, 2017, 10.30 A.M

Name of the Company		Prowess International Pvt.Ltd. -Versus- Jai Balaji Industries Ltd.		
Under Section		433,434	Winding up	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	
1. 2. 3.	Akhilesh Kumar Shrivastava, Adv PujaShree Dhacholia, Adv Aditya Kumar Mukherjee, Adv	Petitioners	 7/3/17	


Ms. Rajiv Kajaria, Adv of company

ORDER


7/3/17

Ld. Counsels for the petitioner and the respondent are present.

Ld. Counsel for the petitioner has filed affidavit regarding service of notice in Court only. Petitioner has not supplied additional copies of the service of petition. Petitioner is directed to file two additional copies of the affidavit of service.

Ld. Counsel for the respondents made a request that he may be permitted to file Vakalatnama by the end of the day and further

prayed for two weeks of time for filing reply. Prayer is allowed. Petitioner may file reply within two weeks. Thereafter rejoinder, if any, may be filed within 1 week.

List the matter on 17/04/2017.

Sd/-
(S. Vijayaraghavan)
Member (T)

Sd/-
(Vijai Pratap Singh)
Member (J)